

Dr. Katju: That is right.

Mr. Deputy-Speaker: The hon. Minister will make a statement.

Shri S. S. More: If he makes a statement, we cannot be in a position to ask any questions.

Mr. Deputy-Speaker: Let us see.

Shri Vallatharas: May I make a submission, Sir? Of course, so far as the ruling of the Chair is concerned, absolutely, we obey the Chair. There is no question about that. There are people who do not see eye to eye with the present occurrences in Delhi city and also the connected occurrences inside the country. As the hon. Prime Minister observed, it is a matter of concern. Instead of dismissing all these motions on technicalities, I would welcome the hon. Prime Minister's suggestion that the matter be gone into so that a party stands condemned or absolved. That is the proper method. I would request the Chair to allow the motion and give an opportunity to the House to discuss it instead of sitting at a later stage and indulging in a discussion of the matter. I see much courage in the Prime Minister's observations and I do welcome the suggestion.

Mr. Deputy-Speaker: This is merely a suggestion. Government is entitled to make a suggestion that we do not want to hide anything. Equally, it is open to any hon. Member here to know exactly the details. Therefore, the first step is this. There are certain allegations which find place in the newspapers. That matter has been read out by Mr. More. Therefore, let us know the facts as to exactly what happened, before the House can think of anything else. There is no intention on the part of the Government as is evident from hon. Prime Minister's statement, either to shirk or burke any issue. Therefore, we will have a statement from the hon. Minister. We will proceed to other business.

DEATH OF SHRI N. C. CHUNDER

Mr. Deputy-Speaker: I regret to have to inform the House of the death of Shri N. C. Chunder who was a Member of the old Central Assembly. I desire on behalf of the House to express our sense of the loss on the passing away of Shri Chunder and to convey our condolences to his family. The House may stand in silence for a minute to express its sorrow.

MESSAGE FROM THE COUNCIL OF STATES

Secretary: Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the following Bills which were passed by the House of the People at its sitting held on the 3rd March, 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bills:

1. The Appropriation (Railways) Bill, 1953.
2. The Appropriation (Railways) No. 2 Bill, 1953.
3. The Appropriation (Vote on Account) Bill, 1953."

GENERAL BUDGET—GENERAL DISCUSSION—contd.

Shri Tulsidas (Mehsana West): I thank you for calling upon me to make a few observations on the Budget. Much has been said in favour and against the proposals contained in the Budget and also on the general aspects of the Budget. But, we cannot dispute one thing. Since Mr. Deshmukh took over the charge of the finances of the country, we have had a remarkably stable financial policy.

I have to make this observation, that since the hon. the Finance Minister has taken over the charge of the finances of the country, the one satisfaction in the country is that there is a stable financial policy with regard to all the aspects. He has also shown great skill in adapting the financial policy to the needs of planning with the fewest possible changes.

Last year the hon. the Finance Minister observed that the general level of taxation in this country was very low. I would like him to appreciate that the general satisfaction on the Budget is due to the fact that he gave an indication to the public and the country at large that there was going to be further increase in taxation. I am not surprised that there is no further taxation. He mentioned last year that the general level of taxation in this country was very much lower than in